

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.12/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 15.09.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

**MEETING NUMBER : 12/84-ALC3/2016 MEETING DATE : 15.09.2016**

**Case No.:**20/22/84-ALC3/2015 **Party Name:**NOWOTEK TEXTILES PVT. LTD., **Meet No/Date:**12/84-ALC3/2016 15.09.2016 **Status:**Deferred

HQ File :01/84/050/00216/AM16/ RLA File :05/24/040/00204/AM16/ Lic.No/Date:0510395227 06.08.2015 Defer Date:13.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. NC decided to wait for their comments and defer the case for re-listing on 13.10.2016.

**Case No.:**1/20/84-ALC3/2015 **Party Name:**POLY LOGIC INTERNATIONAL PVT. LTD., **Meet No/Date:**12/84-ALC3/2016 15.09.2016 **Status:**Deferred

HQ File :01/84/050/00189/AM16/ RLA File :56/24/040/00022/AM16/ Lic.No/Date:5610004680 14.09.2015 Defer Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. NC decided to wait for their comments and defer the case for re-listing on 13.10.2016.

**Case No.:**22/24/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**12/84-ALC3/2016 15.09.2016 **Status:**Deferred

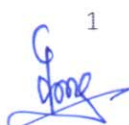
HQ File :01/84/050/00274/AM16/ RLA File :35/24/040/00030/AM16/ Lic.No/Date:3510044802 30.09.2015 Defer Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

**Case No.:**2/24/84-ALC3/2015 **Party Name:**THREADS (INDIA) LIMITED **Meet No/Date:**12/84-ALC3/2016 15.09.2016 **Status:**Deferred

HQ File :01/84/050/00254/AM16/ RLA File :06/24/040/00030/AM16/ Lic.No/Date:0610038234 08.10.2015 Defer Date:13.10.2016



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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 13.10.2016.

<b>Case No.:</b> 7/24/84-ALC3/2015	<b>Party Name:</b> A.M.VINYL PVT.LTD.,	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the last reminder has been issued to the firm on 11.07.2016 by Deptt. of C&PC. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 40/30/84-ALC3/2015	<b>Party Name:</b> MACRO INTERNATIONAL CO.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 13.10.2016.

<b>Case No.:</b> 42/30/84-ALC3/2015	<b>Party Name:</b> MACRO INTERNATIONAL CO.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00438/AM16/	RLA File :03/95/040/00620/AM16/	Lic.No/Date:0310800940 11.12.2015	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 13.10.2016.

<b>Case No.:</b> 4/28/84-ALC3/2015	<b>Party Name:</b> KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00336/AM16/	RLA File :10/24/040/00084/AM16/	Lic.No/Date:1010059341 14.12.2015	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that sufficient reply has not given by the firm as on date. NC decided to defer the case for re-listing on 13.10.2016.

<b>Case No.:</b> 1/26/84-ALC3/2015	<b>Party Name:</b> DUCERE TECHNOLOGIES PRIVATE LIMITED	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to appear before NC on 13.10.2016 to explain their case. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 35/30/84-ALC3/2015	<b>Party Name:</b> CIL TEXTILES PRIVATE LIMITED,	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 13.10.2016.

<b>Case No.:</b> 37/30/84-ALC3/2015	<b>Party Name:</b> CIL TEXTILES PRIVATE LIMITED,	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 13.10.2016.

<b>Case No.:</b> 32/30/84-ALC3/2015	<b>Party Name:</b> M. G. CLOTH PVT. LTD.,	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.06.2016 to furnish the measurement chart and CAD of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 46/30/84-ALC3/2015	<b>Party Name:</b> ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply 17.08.2016 has been sent to DC(MSME) on 14.09.2016. NC decided to wait for their comments and defer the case for 13.10.2016.





<b>Case No.:</b> 34/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00225/AM17/	RLA File :07/24/040/00375/AM16/	Lic.No/Date:0710109371 05.02.2016
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- 14 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 6/4/84-ALC3/2016	<b>Party Name:</b> MACRO INTERNATIONAL CO.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File 15 :01/84/050/00030/AM17/	RLA File :03/95/040/00694/AM16/	Lic.No/Date:0310802665 17.02.2016	Defer Date:13.10.2016
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- Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP. NC decided to wait for their comments and deferred the case for re-listing on 15.09.2016.

<b>Case No.:</b> 37/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00228/AM17/	RLA File :07/24/040/00402/AM16/	Lic.No/Date:0710109478 07.03.2016
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- 16 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/4/84-ALC3/2016	<b>Party Name:</b> METRO MERCHANDISING MANUFACTURERS	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Reject
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HQ File :01/84/050/00025/AM17/	RLA File :03/95/040/00979/AM16/	Lic.No/Date:0310803284 14.03.2016
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- 17 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.06.2016 to furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 11/6/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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18 HQ File	RLA File	Lic.No/Date:3410041988	Defer
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:01/84/050/00089/AM17/	:34/24/040/00333/AM16/	18.03.2016	Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the CAD, measurement chart and sketch in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 32/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00223/AM17/	RLA File :07/24/040/00418/AM16/	Lic.No/Date:0710109562 24.03.2016
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<sup>19</sup> **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 35/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00226/AM17/	RLA File :07/24/040/00427/AM16/	Lic.No/Date:0710109580 28.03.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 31/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00222/AM17/	RLA File :07/24/040/00429/AM16/	Lic.No/Date:0710109592 29.03.2016
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<sup>21</sup> **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 3/8/84-ALC3/2016	<b>Party Name:</b> AMRIT EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84- ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00100/AM17/	RLA File :02/24/040/00214/AM16/	Lic.No/Date:0210206588 31.03.2016	Defer Date:13.10.2016
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<sup>22</sup> **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016

<b>Case No.:</b> 36/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00227/AM17/	RLA File :07/24/040/00434/AM16/	Lic.No/Date:0710109610 31.03.2016	

23 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 38/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00229/AM17/	RLA File :07/24/040/00430/AM16/	Lic.No/Date:0710109611 31.03.2016	Defer Date:13.10.2016

24 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 33/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00224/AM17/	RLA File :07/24/040/00002/AM17/	Lic.No/Date:0710109631 05.04.2016	

25 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 2/2/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:13.10.2016

26 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD, Measurement Chart, and Sketch of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 24/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00215/AM17/	RLA File :07/24/040/00012/AM17/	Lic.No/Date:0710109643 12.04.2016	Defer Date:13.10.2016

27 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and



noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 22/12/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00213/AM17/	RLA File :07/24/040/00016/AM17/	Lic.No/Date:0710109650 13.04.2016	

- 28 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 9/6/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00087/AM17/	RLA File :34/24/040/00350/AM16/	Lic.No/Date:3410042082 19.04.2016	Defer Date:13.10.2016

- 29 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 to furnish the CAD, measurement chart and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 23/8/84-ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00120/AM17/	RLA File :03/95/040/00042/AM17/	Lic.No/Date:0310804060 20.04.2016	Defer Date:13.10.2016

- 30 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. NC decided to defer the case for 13.10.2016.

<b>Case No.:</b> 10/8/84-ALC3/2016	<b>Party Name:</b> JIVA DESIGNS (P) LTD.,	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00107/AM17/	RLA File :05/23/040/00004/AM17/	Lic.No/Date:0510398263 21.04.2016	Defer Date:13.10.2016

- 31 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the CAD and measurement chart in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 20/8/84-ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File	RLA File	Lic.No/Date:0310804197	Defer

32

:01/84/050/00117/AM17/

:03/95/040/00057/AM17/

26.04.2016

Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. NC decided to defer the case for 13.10.2016.

Case No.:22/8/84-ALC3/2016

Party Name:SAATI  
KUSUMGAR INDIA PVT. LTD.Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:0310804195  
26.04.2016

Defer

33 :01/84/050/00119/AM17/

:03/95/040/00058/AM17/

Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. NC decided to defer the case for 13.10.2016.

Case No.:25/8/84-ALC3/2016

Party Name:NEXG APPARELS  
LLPMeet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:0310804194  
26.04.2016

Defer

34 :01/84/050/00122/AM17/

:03/95/040/00070/AM17/

Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 13.10.2016.

Case No.:25/12/84-ALC3/2016

Party Name:SHAHI EXPORTS  
PVT. LTD.Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Approved

HQ File

RLA File

Lic.No/Date:0710109792  
09.05.2016

35

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/4/84-ALC3/2016

Party Name:NARASIMHA  
MURTHY.MR(PROP.TECHNO  
FLEX INDUSTRIES)Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:0710109820  
16.05.2016

Defer

36 :01/84/050/00032/AM17/

:07/24/040/00041/AM17/

Date:13.10.2016

**Decision :** Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 13.10.2016.

37

Case No.:21/8/84-ALC3/2016

Party Name:SAATI  
KUSUMGAR INDIA PVT. LTD.Meet No/Date:12/84-  
ALC3/2016

Status:Deferred



15.09.2016

HQ File  
:01/84/050/00118/AM17/

RLA File  
:03/95/040/00101/AM17/

Lic.No/Date:0310804696  
16.05.2016

Defer  
Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. NC decided to defer the case for 13.10.2016.

Case No.:24/8/84-ALC3/2016

Party Name:SAATI  
KUSUMGAR INDIA PVT. LTD.

Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Deferred

38 HQ File  
:01/84/050/00121/AM17/

RLA File  
:03/95/040/00100/AM17/

Lic.No/Date:0310804695  
16.05.2016

Defer  
Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm in this case. NC decided to defer the case for 13.10.2016.

Case No.:23/12/84-ALC3/2016

Party Name:SHAHI EXPORTS  
PVT. LTD.

Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Approved

39 HQ File  
:01/84/050/00214/AM17/

RLA File  
:07/24/040/00061/AM17/

Lic.No/Date:0710109822  
16.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/8/84-ALC3/2016

Party Name:R N R  
INTERNATIONAL

Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Deferred

40 HQ File  
:01/84/050/00109/AM17/

RLA File  
:05/24/040/00073/AM17/

Lic.No/Date:0510398556  
19.05.2016

Defer  
Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

Case No.:26/8/84-ALC3/2016

Party Name:MTV EXPORTS

Meet No/Date:12/84-  
ALC3/2016  
15.09.2016

Status:Deferred

41 HQ File  
:01/84/050/00123/AM17/

RLA File  
:03/95/040/00137/AM17/

Lic.No/Date:0310804869  
20.05.2016

Defer  
Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

Case No.:7/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:12/84- ALC3/2016 15.09.2016	Status:Deferred
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HQ File :01/84/050/00104/AM17/	RLA File :02/24/040/00029/AM17/	Lic.No/Date:0210206711 24.05.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

Case No.:4/10/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:12/84- ALC3/2016 15.09.2016	Status:Deferred
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HQ File :01/84/050/00180/AM17/	RLA File :04/24/040/00053/AM17/	Lic.No/Date:0410162059 23.06.2016	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

Case No.:26/12/84-ALC3/2016	Party Name:APSARA SILKS	Meet No/Date:12/84- ALC3/2016 15.09.2016	Status:Deferred
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HQ File :01/84/050/00217/AM17/	RLA File :07/24/040/00100/AM17/	Lic.No/Date:0710109992 23.06.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 14.09.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

Case No.:32/8/84-ALC3/2016	Party Name:VENUS DENIM	Meet No/Date:12/84- ALC3/2016 15.09.2016	Status:Deferred
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HQ File :01/84/050/00129/AM17/	RLA File :08/24/040/00131/AM17/	Lic.No/Date:0810138234 04.07.2016	Defer Date:13.10.2016
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**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 13.10.2016.

Case No.:27/12/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84- ALC3/2016 15.09.2016	Status:Deferred
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HQ File :01/84/050/00218/AM17/	RLA File :05/24/040/00160/AM17/	Lic.No/Date:0510399042 08.07.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 14.09.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-



listing on 13.10.2016.

<b>Case No.:</b> 6/12/84-ALC3/2016	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00197/AM17/	RLA File :05/24/040/00163/AM17/	Lic.No/Date:0510399051 11.07.2016
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- 47 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 14/12/84-ALC3/2016	<b>Party Name:</b> S.K. EXPORTS	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00205/AM17/	RLA File :06/24/040/00013/AM17/	Lic.No/Date:0610038416 11.07.2016
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- 48 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 36/84 dated 08.01.2015 in respect of Adv Authorisaiton No. 0610037886 dated 25.08.2014.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 7/10/84-ALC3/2016	<b>Party Name:</b> BOMBAY RAYON FASHIONS LIMITED	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00183/AM17/	RLA File :03/94/040/00172/AM16/	Lic.No/Date:0310806274 14.07.2016	Defer Date:13.10.2016
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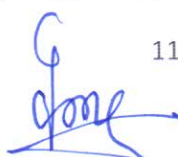
- 49 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the manufacturing process indicating with stage wise wastage and clarifying the 100% wet spun linen yarn contained with import and export product in this case. The case stands defer for re-listing on 13.10.2016.

<b>Case No.:</b> 5/10/84-ALC3/2016	<b>Party Name:</b> ALOK INDUSTRIES LIMITED.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date:13.10.2016
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- 50 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 15/12/84-ALC3/2016	<b>Party Name:</b> FIBRE WORLD	<b>Meet No/Date:</b> 12/84-ALC3/2016	<b>Status:</b> Approved
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		15.09.2016	
HQ File :01/84/050/00206/AM17/	RLA File :10/24/040/00030/AM17/	Lic.No/Date:1010059539 15.07.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 39/12/84-ALC3/2016	<b>Party Name:</b> RICHA & CO	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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52	HQ File :01/84/050/00230/AM17/	RLA File :05/24/040/00171/AM17/	Lic.No/Date:0510399092 15.07.2016	Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 9/12/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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53	HQ File :01/84/050/00200/AM17/	RLA File :08/24/040/00141/AM17/	Lic.No/Date:0810138304 18.07.2016	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 8/12/84-ALC3/2016	<b>Party Name:</b> GAURAV INTERNATIONAL	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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54	HQ File :01/84/050/00199/AM17/	RLA File :05/23/040/00206/AM17/	Lic.No/Date:0510399132 19.07.2016	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 10/12/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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55	HQ File :01/84/050/00201/AM17/	RLA File :08/24/040/00143/AM17/	Lic.No/Date:0810138310 19.07.2016	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style



number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 13.10.2016.

Case No.:11/12/84-ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:12/84-ALC3/2016 15.09.2016	Status:Deferred
HQ File 56 :01/84/050/00202/AM17/	RLA File :05/23/040/00198/AM17/	Lic.No/Date:0510399131 19.07.2016	Defer Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

Case No.:16/12/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2016 15.09.2016	Status:Deferred
HQ File :01/84/050/00207/AM17/	RLA File :08/24/040/00142/AM17/	Lic.No/Date:0810138309 19.07.2016	Defer Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 13.10.2016.

Case No.:30/12/84-ALC3/2016	Party Name:CITRUS FASHIONS PRIVATE LIMITED.	Meet No/Date:12/84-ALC3/2016 15.09.2016	Status:Approved
HQ File :01/84/050/00221/AM17/	RLA File :02/24/040/00075/AM17/	Lic.No/Date:0210206854 22.07.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case on net to net basis. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:19/12/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:12/84-ALC3/2016 15.09.2016	Status:Deferred
HQ File :01/84/050/00210/AM17/	RLA File :05/24/040/00186/AM17/	Lic.No/Date:0510399211 25.07.2016	Defer Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish measurement chart and sketch alongwith sample of the product. The case stands defer for re-listing on 13.10.2016.

<b>Case No.:</b> 6/10/84-ALC3/2016	<b>Party Name:</b> KUSUMGAR CORPORATES PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00182/AM17/	RLA File :03/94/040/00293/AM17/	Lic.No/Date:0310806603 26.07.2016	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 13.10.2016.

<b>Case No.:</b> 4/12/84-ALC3/2016	<b>Party Name:</b> WEAR WELL INDIA PVT. LTD.,	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00195/AM17/	RLA File :05/24/040/00193/AM17/	Lic.No/Date:0510399251 27.07.2016	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 12/12/84-ALC3/2016	<b>Party Name:</b> JAYASHREE SPUN BOND	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00203/AM17/	RLA File :35/24/040/00020/AM17/	Lic.No/Date:3510044995 27.07.2016	Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 20/12/84-ALC3/2016	<b>Party Name:</b> FASHION ACCESSORIES	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00211/AM17/	RLA File :05/23/040/00187/AM17/	Lic.No/Date:0510399267 27.07.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 5/12/84-ALC3/2016	<b>Party Name:</b> GAURAV INTERNATIONAL	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00196/AM17/	RLA File :05/23/040/00217/AM17/	Lic.No/Date:0510399285 29.07.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 7/12/84-ALC3/2016	<b>Party Name:</b> JANANI INTERNATIONAL (P) LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00198/AM17/	RLA File :35/24/040/00024/AM17/	Lic.No/Date:3510044997 03.08.2016
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65 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 13/12/84-ALC3/2016	<b>Party Name:</b> FIRST GARMENT MFG. CO. (I) PVT. LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00204/AM17/	RLA File :35/24/040/00023/AM17/	Lic.No/Date:3510044998 03.08.2016	Defer Date:13.10.2016
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66 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 18/12/84-ALC3/2016	<b>Party Name:</b> GAURAV INTERNATIONAL	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00209/AM17/	RLA File :05/23/040/00224/AM17/	Lic.No/Date:0510399347 03.08.2016
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66 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 2/12/84-ALC3/2016	<b>Party Name:</b> ARISTO TEXCON PVT.LTD.	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00193/AM17/	RLA File :02/24/040/00080/AM17/	Lic.No/Date:0210206877 05.08.2016	Defer Date:13.10.2016
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68 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. The case

stands deferred for re-listing on 13.10.2016.

69	Case No.:8/10/84-ALC3/2016 HQ File :01/84/050/00184/AM17/	Party Name:KABADI SHANKARSA & CO., RLA File :07/24/040/00163/AM17/	Meet No/Date:12/84- ALC3/2016 15.09.2016 Lic.No/Date:0710110230 09.08.2016	Status:Deferred Defer Date:13.10.2016
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**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 13.10.2016.

70	Case No.:28/12/84-ALC3/2016 HQ File :01/84/050/00219/AM17/	Party Name:JPM EXPORTS PRIVATE LIMITED RLA File :02/24/040/00088/AM17/	Meet No/Date:12/84- ALC3/2016 15.09.2016 Lic.No/Date:0210206882 10.08.2016	Status:Deferred Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

71	Case No.:29/12/84-ALC3/2016 HQ File :01/84/050/00220/AM17/	Party Name:PRIMO FASHIONS, RLA File :32/24/040/00015/AM17/	Meet No/Date:12/84- ALC3/2016 15.09.2016 Lic.No/Date:3210077953 11.08.2016	Status:Deferred Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

72	Case No.:40/12/84-ALC3/2016 HQ File :01/84/050/00231/AM17/	Party Name:RICHA & CO RLA File :05/24/040/00240/AM17/	Meet No/Date:12/84- ALC3/2016 15.09.2016 Lic.No/Date:0510399459 12.08.2016	Status:Deferred Defer Date:13.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

73	Case No.:17/12/84-ALC3/2016 HQ File :01/84/050/00208/AM17/	Party Name:ARISTO TEXCON PVT.LTD. RLA File :02/24/040/00090/AM17/	Meet No/Date:12/84- ALC3/2016 15.09.2016 Lic.No/Date:0210206903 17.08.2016	Status:Deferred Defer Date:13.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. The case stands deferred for re-listing on 13.10.2016.







<b>Case No.:</b> 21/12/84-ALC3/2016	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File 74 :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date:13.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.10.2016.

<b>Case No.:</b> 3/12/84-ALC3/2016	<b>Party Name:</b> SUPERHOUSE LIMITED	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Approved
HQ File 75 :01/84/050/00194/AM17/	RLA File :06/24/040/00016/AM17/	Lic.No/Date:0610038439 18.08.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/12/84-ALC3/2016	<b>Party Name:</b> GANGA ACROWOOLS LIMITED	<b>Meet No/Date:</b> 12/84-ALC3/2016 15.09.2016	<b>Status:</b> Deferred
HQ File 76 :01/84/050/00192/AM17/	RLA File :30/24/040/00019/AM17/	Lic.No/Date:3010103830 29.08.2016	Defer Date:13.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 13.10.2016.

(77)

Case No.169	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/174/AM-17/DES-V
Fixation of adhoc norms for the export product Ladies Trouser made out of 100% Linen woven fabric of yarn of different color, GSM 155 (+/- 10%), Style No. CN326117MI against Special Adv. Authorisation Scheme as per provision of para 4.04 (a) (i) of FTP 2015-2020	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has requested for fixation of adhoc norms against Special Adv. Authorisation Scheme as per provision of para 4.04 (a) (i) of <u>FTP 2015-2020</u> . Accordingly, Committee decided to call for comments from PC-IV Section and defer the case for 29.09.2016.	

(78)

Case No.170	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/175/AM-17/DES-V
Fixation of adhoc norms for the export product Ladies Blouse made out of 100% Polyester woven dyed fabric, GSM 120(+/-10%) , Style No. 210-17C51177 against Special Adv. Authorisation Scheme as per provision of para 4.04 (a) (i) of FTP 2015-2020	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that	

the firm has requested for fixation of adhoc norms against Special Adv. Authorisation Scheme as per provision of para 4.04 (a) (i) of FTP 2015-2020. Accordingly, Committee decided to call for comments from PC-IV Section and defer the case for 29.09.2016.

(79)

Case No.171	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/173/AM-17/DES-V
Fixation of adhoc norms for the export product Ladies Blouse made out of 100% Polyester woven dyed fabric, GSM 120(+/-10%) , Style No. 210-17C45619 against Special Adv. Authorisation Scheme as per provision of para 4.04 (a) (i) of FTP 2015-2020	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has requested for fixation of adhoc norms against Special Adv. Authorisation Scheme as per provision of para 4.04 (a) (i) of FTP 2015-2020. Accordingly, Committee decided to call for comments from PC-IV Section and defer the case for 29.09.2016.	

(80)

Case No.172	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/149/AM-17/DES-V
RA F.No. 05/27/039/010/AM14	
Fixation of norms for export product Table Cloth, Placemat, Runner, Napkin & Chair Pad made out of 100% Linen woven, GSM 180 (+/-10%) in respect of Annual Adv. Authorisation No.0510359866 dated 16.07.2013.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(81)

Case No.173	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/150/AM-17/DES-V
RA F.No. 05/27/039/010/AM14	
Fixation of norms for export product Quilt, front & back : made out of 100% Linen woven fabric, GSM 160 (+/-10%) , filling : 100% Cotton woven fabric, GSM 120 (+/-10%) in respect of Annual Adv. Authorisation No.0510359866 dated 16.07.2013.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(82)

Case No.174	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/151/AM-17/DES-V
RA F.No. 05/27/039/021/AM15	
Fixation of norms for export product Ladies Blouse made out of 100% Polyester printed woven fabric, GSM 120 (+/-10%) Style No. 210-16C40425 in respect of Annual Adv. Authorisation No.0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the	



details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

(83)

Case No.175	M/s. Orient Craft Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/171/152/AM-17/DES-V
RA F.No. 05/27/039/010/AM14	
Fixation of norms for export product Cushion Cover made out of Linen/Cotton woven fabric (Linen content more than 50%) GSM 195(+/-10%) in respect of Annual Adv. Authorisation No.0510359866 dated 16.07.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(84)

Case No.176	M/s. Spentex Industries Ltd.
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/050/94/AM-07/DES-V
RA F.No. 05/27/039/010/AM14	
Re-ratification of norms against Advance Authorisation No. 0510183176 dated 23.05.2006	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for re-ratification of input output norms against Adv. Authorisation No. 0510183176 dated 23.05.2006 as the typographical mistake they had mentioned in columns "WASTAGE CLAIMED (% ON NET CONTENT BASIS AS 34% instead of 51% in Appendix 11A which was decided by NC in its meeting No. 18/AM07 dated 10.08.2006. Accordingly, Committee decided to defer the case for re-listing on 13.10.2016.	

(85)

Case No.177	M/s. Omega Designs
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/050/185//AM-12/DES-V
RA F.No. 05/24/040/00185/AM12	
Re-fixation of norms for regularization of Adv. Licence No. 05103000366 dated 25.08.2011. .	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for regularization of Adv .Licence No. 0510300366 dated 28.08.2011 as the query raised by RA, CLA, New Delhi that the GSM of the fabric as well as export product is not mentioned in the shipping Bill No. 9221565. (Copy enclosed). . Accordingly, Committee decided to defer the case for re-listing on 13.10.2016.	

(86)

Case No.178	M/s. Narayan Industries
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/050/137//AM-14/DES-V
RA F.No. 05/24/040/00285/AM14	
Re- consideration for fixation of norms in respect of Adv. Licence No. 0510371272 dated 19.11.2013	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 27.04.2016 for reconsider their case to fixation of norms against Adv. Authorisation No. 0510371272 dated 19.11.2013 which was rejected by NC on 15.05.2014. Accordingly, Committee decided to defer the case for re-listing on 13.10.2016.

(87)

Case No.179	Issues discussed with DGFT during interactive session in Ludhiana on 20.05.2016 organized by FIEO
NC Meeting No. 12/AM-17 dt 15.09.2016	File No. 01/84/050/303//AM-16/DES-V
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Policy – 4 Section vide their O.M dated 16.08.2016 have forwarded the issues discussed with DGFT during interactive session in Ludhiana on 20.05.2016 organized by FIEO and stated that one of the issue raised during the interactive session is related to SION. Accordingly, Committee decided to defer the case for re-listing on 13.10.2016.	

(88)

Case No. 180	M/s. R.G. Apparel
NC Meeting No. 12/AM-17 dt 15.09.2016	File No.01/84/50/251/AM-16 /DES-V
RA. F.No. 32/24/040/00022/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 13.10.2016.	

(89)

Case No. 181	M/s. R.G. Apparel
NC Meeting No. 12/AM-17 dt 15.09.2016	File No.01/84/50/249/AM-16 /DES-V
RA. F.No. 32/24/040/00019/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 13.10.2016.	

(90)

Case No. 182	M/s. Udyogi Safety Appliances (P) Ltd.
NC Meeting No. 12/AM-17 dt 15.09.2016	File No.01/84/050/00267/AM15/DES-V
RA. F.No. 02/24/040/00118/AM15	
Modification of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014	



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request has been forwarded to DIPP for their comments as the following amendment has required in decision of NC in its meeting held on 11.02.2016 in respect of Advance Authorization No. 0210205166 dated 17.11.2014:

1. Company name from M/s. Udyogi Safety Appliances (P) Ltd. to M/s. Udyogi International Pvt. Ltd.
2. Both Export Quantity weight from Kgs to Gms which was clearly provided at the time of technical details submission.
3. Amendment in wastage for "LDPE" in both the export products.

NC decided to wait for the comments of DIPP and defer the case for 13.10.2016.

(91)

Case No. 183	M/s. Udyogi Safety Appliances (P) Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No.01/84/50/00265/AM-15/DES-V
RA. F.No. 02/24/040/00124/AM15	
Request for amendment in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 in respect of Adv. Authorisation No. 0210204999 dated 19.09.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for amendment in export quantity Sl. 1&2 and import quantity for Sl. 2 i.e. "LDPE Granules" for both the export product in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 against the above said Adv. Authorisation. NC decided to defer the case for re-listing on 13.10.2016.	

(92)

Case No. 184			M/s. Sumilon Industries Ltd		
NC Meeting No. 12/AM-17 dt 15.09.2016			File No.01/84/50/326/AM-15 /DES-V		
RA. F.No. 52/24/040/00052/AM15					
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014					
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms. The committee decided to ratify the norms as per cue from SION J-42 & H -146 the details below:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Fancy Metallic Yarn with or without Viscose Filament Yarn	140000.000 KG	1.	Viscose Filament Yarn	1.01 Kg/Kg content contains in the export product
			2.	Pet Chips	1.40 kg/kg content contain in the export product
			3.	Aluminium Wire	0.028 kg/kg of metallic yarn
			4.	Modified Epoxy Resins	0.214 kg/kg content of metallic yarn
			5.	Melamine Resins	0.214 kg/kg contents of metallic yarn
			6.	Dyes	0.214 kg/kg contents of metallic yarn

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			7.	ABS Granules for Bobbins / Cones	0.03232 Kg/kg contents of metallic yarn
			8.	Induction / Evaporation Boats / Crucibles	Net + 5.7 used in the Bobin

RA concern may take necessary action subject to compliance of other usual conditions.

(93)

Case No. 185	M/s. Sumilon Industries Ltd
NC Meeting No. 12/AM-17 dt 15.09.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual condition.	

(94)

Case No. 186	M/s. JPM Exports Pvt. Ltd.
NC Meeting No. 12/AM-17 dt 15.09.2016	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 12.09.2016 through email. The reply is not received from the firm and defer the case for 13.10.2016	